

(1878) 03 AHC CK 0001

Allahabad High Court

Case No: Second Appeal No. 1385 of 1877

Gopal

APPELLANT

Vs

Nanku and Another

RESPONDENT

Date of Decision: March 26, 1878

Judgement

Turner, J.

The Judge of a Small Cause Court, when duly invested with the powers of a Subordinate Judge, has, in the exercise of such powers, general jurisdiction. He was therefore competent to order a sale of immoveable property within his jurisdiction. The decree of the lower Appellate Court must be set aside, and the case remanded for trial on the merits. The costs of the appeal will follow and abide the result.